



2025:DHC:3274-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 2995/2025

MUNNA KUMAR YADAVPetitioner

Through: Mr. Ranjan Mukherjee with
Mr. Shantanu Bhowmick, Advs.

versus

UNION OF INDIA & ORS.Respondents

Through: Mr. Ajay Kumar Pandey, SPC
with Mr. Rishav Dubey, GP, Mr. Sheeshpal
Singh Negi, AC/CISF, Mr. Devenda,
SI/CISF, Mr. Amit Kumar, SI/CISF and Mr.
Rahul Sinha, SI/CISF

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE AJAY DIGPAUL

JUDGMENT (ORAL)

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01.05.2025

C. HARI SHANKAR, J.

1. Mr. Mukerjee, learned Counsel for the petitioner, points out that the disability, on the basis of which the petitioner had been declared unfit by the Review Medical Board for appointment as Assistant Sub-Inspector¹ in the Central Industrial Security Force² was his inability to flex his left index finger.

2. He has drawn our attention to the documents now placed on record by the respondents under cover of an affidavit dated 1 April

¹ "ASI" hereinafter

² "CISF", hereinafter



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2025, filed by one Mr. Dilip Kumar, Senior Commandant/ADM, CISF.

3. The medical documents relating to the petitioner have been placed on record under the said affidavit.
4. Page 5 of the affidavit is an OPD prescription by the Unit Dispensary, SSG Greater Noida, CISF, which notes a tentative opinion that the petitioner was unable to flex his left index finger and referred the matter to the OPD of the Orthopaedics Department.
5. That department has, however, on the very next day i.e. 7 December 2024, certified that the petitioner is able to flex his left index finger.
6. The sole ground on which the petitioner was treated as 'unfit' for appointment as ASI in the CISF was that he was unable to flex his left index finger. After the report dated 7 December 2024 of the CAPFS, Referral Hospital, Greater Noida, to the effect that the petitioner is able to flex his left index finger, this ground does not survive.
7. The memorandum dated 5 December 2024 by which the petitioner was declared unfit for appointment as ASI on the ground that he could not flex his left index finger is therefore quashed and set aside. The petitioner is declared as 'fit' for appointment to the post of ASI in the CISF.



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8. The respondents are directed to take consequential action in accordance with law.
9. The petitioner would be entitled to appointment along with the batch with which he had been selected and considered, and to join the training with the said batch, which is said to be ongoing.
10. The writ petition is allowed in the aforesaid terms.

C. HARI SHANKAR, J.

AJAY DIGPAUL, J.

MAY 1, 2025/an

[Click here to check corrigendum, if any](#)